

S.L. No. 34/23



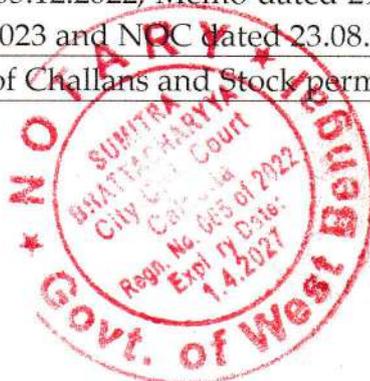
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
ORIGINAL APPLICATION No. 94 of 2023

In the matter of :
All India Anti Corruption Organization
....Applicant
Versus
State of West Bengal & Ors. ..Respondents.

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 10, Dinesh Chandra R Agarwal, Infracon Pvt. Ltd.

I N D E X

Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit.		1-11
2.	Copy of letter dated 18 th December, 2019.	A-1	12
3.	Copy of Memo dated 16 th August, 2021 and 03 rd September, 2021.	A-2	13-14
4.	Copy of letter dt 06.09.2021 and 13.09.2021.	A-3	15-16
5.	Copy of Memo dated 29.09.2021.	A-4	17
6.	Copy of Memo dated 25.11.2021 and Order dated 22.02.2022.	A-5	18-22
7.	Copy of letter dated 02 nd March, 2022 and letter dated 06 th April, 2022.	A-6	23-25
8.	Copy of Circular dated 16.06.2022 and letter dated 10.08.2022.	A-7	26-30
9.	Copy of Memo dated 01.12.2022, letter dated 05.12.2022, Memo dated 29.05.2023, 01.08.2023 and NRC dated 23.08.2023.	A-8	31-38
10.	Copy of Challans and Stock permit.	A-9	39-60



FILED BY
Krishnendu Bera
ADVOCATE

18 OCT 2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
ORIGINAL APPLICATION No. 94 of 2023**

In the matter of :

All India Anti Corruption Organization

....Applicant

Versus

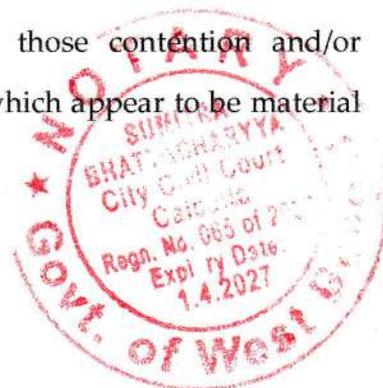
State of West Bengal & Ors.

.....Respondents.

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 10, Dinesh Chandra R Agarwal, Infracon Pvt. Ltd. Engineers & Contractors.

I, Sri Kumar Nilesh, General Manager of Dinesh Chandra R Agarwal, Infracon Pvt. Ltd. Engineers & Contractors, son of Late J.N. Shivastava, aged about 51 years, by faith- Hindu, by Occupation- Service, working for gain at Mouza- Chandua, LR No. 1942, P.S- Bijpur, District- North-24-Parganas, Pin- 743145, do hereby solemnly declare and say as follows:

1. That I am the General Manager of Dinesh Chandra R Agarwal, Infracon Pvt. Ltd. Engineers & Contractors and as such I am well acquainted with the facts and circumstances of the case.
2. That I have been advised to deal with those contentions and/or averments made in the said Original application which appear to be material

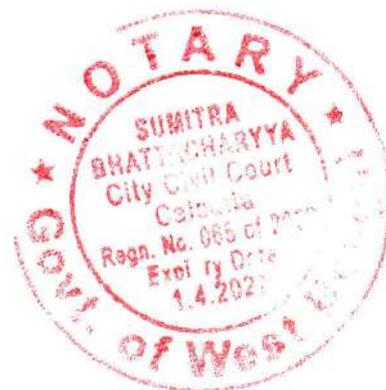


and relevant for adjudication of the said application and I further say that the averments and / or contentions which are not expressly admitted, deemed to have been denied by me.

3. Before dealing with averments and/or allegations made in various paragraphs of the Original application, I crave leave to place following facts for proper appreciation and / or adjudication of the case :

(a) That after being successfully qualified in the bidding the Respondent no. 10 being Dinesh Chandra R Agarwal, Infracon Pvt. Ltd. Engineers & Contractors has been awarded in the Expressway Project for upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha to Kampa including elevated connector in the District of North-24-Parganas in West Bengal vide LOA no. 2126/WBHDCL dated 23.10.2019 by West Bengal Highway Development Corporation Limited (hereinafter referred to as WBHDCL), being the respondent no. 8 herein.

(b) Pursuant to the said entrustment for implementation of 4/6 Lining work of Dumdum-Barrackpore – Kalyani Expressway from Muragacha to Kampa in favour of EPC Contractor being Dinesh Chandra R Agarwal, Infracon Pvt. Ltd., the WBHDCL sought permission to allow the respondent no. 10 to dredging/ desilting of soil from River Hooghly for construction of Highway vide letter dated 18th December, 2019.

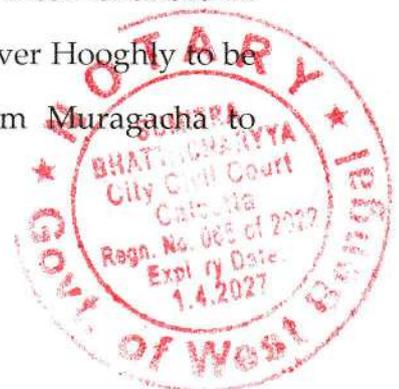


Copy of the said letter dated 18th December, 2019 is annexed hereto and marked with the letter 'A-1' to this affidavit.

(c) That the General Manager (I), WBHDCL vide Memo dated 16th August, 2021 also requested the Director, Inland Waterways Authority of India (Respondent no. 9 herein) to accord permission for dredging/desilting of Soil from River Hooghly under NW-I in favour of respondent no. 10 for the usage of highway for the interest of public work. That after carrying out survey of Navigational Channel and after obtaining clearance from the Headquarter, the Inland Waterways Authority of India (IWAI) vide Memo dated 03rd September, 2021 issued No objection in favour of the respondent no. 10 herein for dredging / desiltation of soil.

Copy of said Memo dated 16th August, 2021 and 03rd September, 2021 is annexed hereto and marked with the letter 'A-2' to this affidavit.

(d) It is stated that in the said No objection issued by the IWAI it was mentioned that the locations are under the jurisdiction of Syama Prasad Mukherjee Port (SPMP) and it was indicated that said no objection is on the basis of point of view of navigation by inland vessels. Accordingly the respondent no. 10 immediately thereafter vide letter dated 06.09.2021 prayed before the Director (Marine), Shyama Prasad Mukherjee Port Trust (Kolkata Port Trust) for issuance of No objection in favour of M/S Dinesh Chandra R. Agarwal Infracon Pvt. Ltd. for dredging of spoil from the river Hooghly to be used in construction of Kalyani Expressway Project from Muragacha to



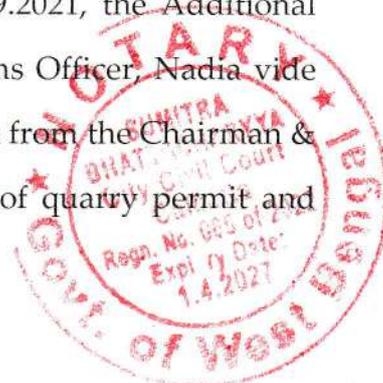
Kampa more, pursuant to the approval alongwith No objection issued by the IWAI. That vide letter dated 13.09.2021 the respondent no. 10 once again prayed for issuance of No objection from the Chief Hydrological Engineer, Shyama Prasad Mukherjee Port Trust for dredging of spoil from the river Hooghly.

Copy of said letter dated 06.09.2021 and 13.09.2021 are annexed hereto and marked with the letter 'A-3' to this affidavit.

(e) That vide Memo dated 1377/WBHDCL dated 29th September, 2021 the General Manager (I), WBHDCL informed the District Magistrate, Nadia that subject project relating to upgradation of Kalyani Expressway is the most important infrastructure projects being undertaken by Govt. of West Bengal which is awarded in favour of M/s Dinesh Chandra R. Agarwal Infracon Pvt. Ltd. Accordingly it was requested to the District Magistrate, Nadia to accord permission in favour of the EPC Contractor for dredging/de silting of soil from the NW-1 (River Hooghly) under IWAI for the usage of construction "Barrackpore-Kalyani Expressway"

Copy of said Memo dated 29.09.2021 is annexed hereto and marked with the letter 'A-4' to this affidavit.

(f) That in response to the said Memo dated 29.09.2021, the Additional District Magistrate and District Land and Land Reforms Officer, Nadia vide Memo dated 25.11.2021 sought for necessary instruction from the Chairman & Managing Director, WBMDTCL regarding modalities of quarry permit and

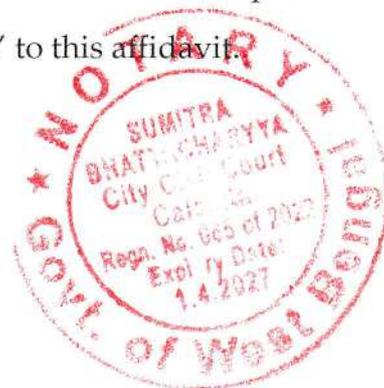


realisation of Royalties in connection prayer for grant of NOC by the respondent no. 10. Accordingly by an order dated 22.02.2022 the Secretary to the Govt. Of West Bengal, Department of Industry, Commerce and Enterprises approved the proposal for dredging/desilting operations in river/water bodies for the purpose of extraction of sand/silt/earth/soil and a Standard Operating Procedure (SOP) has been prepared. It was also ordered that henceforth WBMDTCL will act as State Nodal Agency for carrying out dredging/desilting operations in rivers/water bodies to extract sand/silt/earth/soil for filling materials for all linear projects, guided by Standard Operating Procedure (SOP).

Copy of said Memo dated 25.11.2021 and Order dated 22.02.2022 are annexed hereto and marked with the letter 'A-5' to this affidavit.

(g) That by letter dated 2nd March, 2022, WBHDCL submitted proposal of EPC Contractor being respondent no. 10 herein before the Secretary, based on SOP for dredging / desilting of 8 Lakh CuM before the Department of Industry, Commerce and Enterprises and further by letter dated 06th April, 2022, WBHDCL submitted filled format (Annex A) by the EPC Contractor for creation of login in the online portal for statutory payments & generation of e-challans as stated in SOP.

Copy of said letter dated 02nd March, 2022 and letter dated 06th April, 2022 are annexed hereto and marked with the letter 'A-6' to this affidavit.

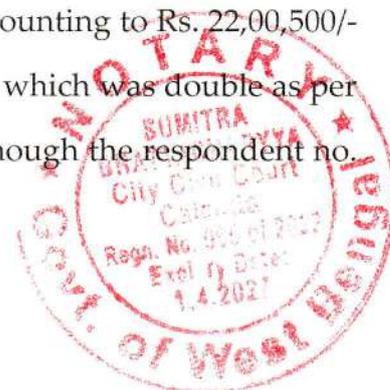


(h) It is stated that pursuant to the prayer for issuance of No objection from the Chief Hydrological Engineer, Shyama Prasad Mukherjee Port Trust for dredging of spoil from the river Hooghly on 13.09.2021, the Chief Hydrographer, Syama Prasad Mookerjee Port, Kolkata vide Circular dated 16.06.2022 informed that Board of Major Port Authority by resolution dated 30.05.2022 approved the rates for Hydrographic survey charges @ Rs. 1,02,000/- per day and Impact Assesment Charges (for silt excavation) @ Rs. 60/- per cu.m of the silt for grant of NOC. That by letter dated 10.08.2022 it was further informed to the respondent no. 10 to apply in the attached Silt Excavation Application format for an NOC from Syama Prasad Mookerjee Port, Kolkata.

Copy of the Circular dated 16.06.2022 and letter dated 10.08.2022 are annexed hereto and marked with the letter 'A-7' to this affidavit.

(i) Accordingly Shyama Prasad Mukherjee Port Trust has opened a vendor code and vide Memo dated 01.12.2022 Chief Hydrographer (I/C) for Director, Marine Department issued NOC for excavation of silt by requesting to deposit an amount of Rs. 2,95,670/- as pre and post hydrographic survey charges to SMPK's account. Accordingly vide letter dated 05.12.2022, the respondent no. 10 herein duly made payment of survey charges.

That vide Memo dated 29.05.2023 the Syama Prasad Mookerjee Port, Kolkata asked for submission of Security Deposit amounting to Rs. 22,00,500/- in the form of a Bank Guarantee @ Rs. 120/- per cu.m which was double as per circular dated 16.06.2022 @ Rs. 60/- per cu.m. Even though the respondent no.

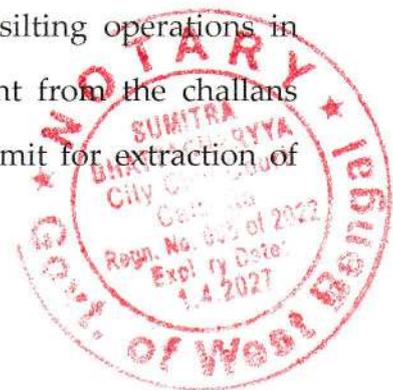


10 being a law abiding contractor duly furnished the said Security Deposit vide communication dated 01.08.2023. Accordingly the Syama Prasad Mookerjee Port, Kolkata vide Memo dated 23.08.2023 issued NOC for excavation of silt for upgradation of Kalyani Expressway.

Copy of the Memo dated 01.12.2022, letter dated 05.12.2022, Memo dated 29.05.2023, 01.08.2023 and NOC vide Memo dated 23.08.2023 are annexed hereto and marked with the letter 'A-8' to this affidavit.

4. With regard to statements made in paragraphs 5.1 to 5.16 of the said application, I deny and dispute each and every allegations which are contrary to the records.

I say that the instant application is harrasive, malafide and abuse of process of law only to waste the precious time of Hon'ble Tribunal as the Respondent no. 10 herein is appointed in the Expressway Project for upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha to Kampa for which the answering respondent obtained permission from all the necessary authorities regarding dredging / desilting of soil from river Hooghly under NW-1 which may be used for highway development work. Therefore illegal mining of sand from riverbeds does not arise as the respondent no. 10 not at all in connection with the mining of sand as the said respondent only permitted to dredging/desilting operations in rivers for purpose of extraction of silt which is evident from the challans issued by the competent authorities allowing stock permit for extraction of dredging / Desilting Material.

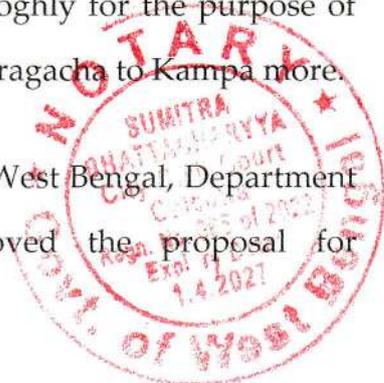


It is denied that unscrupulous wicked person illegal lifting silver sand from the bed of the river Ganga near Majherchar, Kacharipara of Kalyani Sub-division, District-Nadia in violation of norms set by the National Green Tribunal. It is further denied that no house or road or bridge in West Bengal whose builders can claim has been built with legally obtained sand alone. It is stated that the applicant living in a imaginary world upon thinking that every house or road or bridge constructed in West Bengal has been built by the builders with illegally obtained sand.

5. With regard to statements made in paragraphs 5.17 to 5.19 of the said application, I deny and dispute each and every allegations which are contrary to the records and I repeat and reiterate my statements made in paragraph 3 (a) to 3 (i) to this affidavit.

I say that after carrying out survey of Navigational Channel and after obtaining clearance from the Headquarter, the Inland Waterways Authority of India (IWAI) vide Memo dated 03rd September, 2021 issued No objection in favour of the respondent no. 10 herein for dredging / desiltation of soil. That after obtaining No objection from IWAI, the respondent no. 10 sought issuance of No objection from Shyama Prasad Mukherjee Port Trust (Kolkata Port Trust) for dredging of spoil from the river Hooghly for the purpose of construction of Kalyani Expressway Project from Muragacha to Kampa more.

It is stated that the Secretary to the Govt. Of West Bengal, Department of Industry, Commerce and Enterprises approved the proposal for

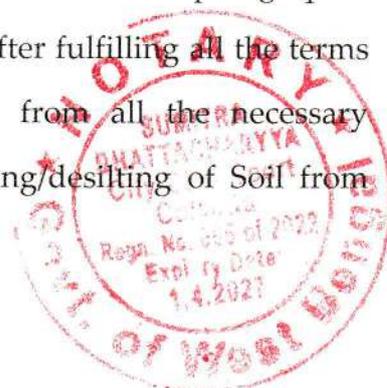


dredging/desilting operations in river/water bodies for the purpose of extraction of sand/silt/earth/soil and a Standard Operating Procedure (SOP) has been prepared and WBMDTCL acts as State Nodal Agency for carrying out dredging. It is matter of record that Syama Prasad Mookerjee Port, Kolkata also issued NOC for excavation of silt for upgradation of Kalyani Expressway. Accordingly on the basis of such NOC granted from all corners of the State authorities WBMDTCL approved 3 nos. of stock permit at Majerchar, Char Kanchrapara, Char Nandanbati.

It is denied that only one stock permit issued by the Additional District Magistrate & DLLRO Nadia for the period 01.04.2023 to 01.05.2023, when it is matter of record that after approval of 3 nos. of stock permit the WBMDTCL, issued several challans from April, 2022 to July, 2023 in respect of Majerchar, Char Kanchrapara, Char Nandanbati upon payment of Royalty, Cess etc. Thereby question of illegal excavation beyond permission limit does not arise and has no legs to stand upon.

Copy of the Challans and permit relevant to stock are annexed herewith and marked with the letter 'A-9' to this affidavit.

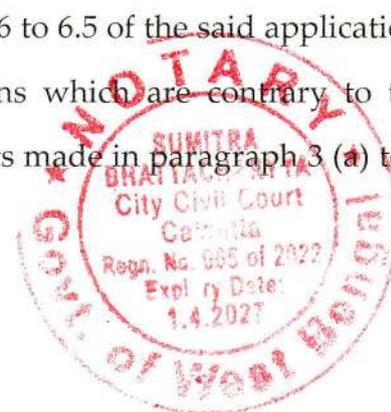
6. With regard to statements made in paragraphs 5.20 to 5.33 of the said application, I deny and dispute each and every allegations which are contrary to the records and I repeat and reiterate my statements made in paragraph 3 (a) to 3 (i) to this affidavit. It is stated further that after fulfilling all the terms and conditions as well as after obtaining NOC from all the necessary authorities respondent no. 10 carrying out dredging/desilting of Soil from



River Hooghly. It is matter of record and evident from the documents annexed in the instant affidavit from A-1 to A-9 that being a law abiding contractor, the respondent no. 10 carrying out the works for upgradation of Kalyani Expressway after fulfilling all criterions, as such the allegations of lifting of silver sand from the bed of river ganga with the help of local Pradhan of local gram panchayat has no legal foundation.

It is stated further that by an order dated 22.02.2022 the Secretary to the Govt. Of West Bengal, Department of Industry, Commerce and Enterprises approved the proposal for dredging/desilting operations in river/water bodies for the purpose of extraction of sand/silt/earth/soil and a Standard Operating Procedure (SOP) has been prepared, wherein WBMDTCL acts as State Nodal Agency for carrying out dredging/desilting operations in rivers/water bodies to extract sand/silt/earth/soil for filling materials for all linear projects, guided by Standard Operating Procedure (SOP). Such dredging work is carried out by the respondent no. 10 safe distance of "Iswar Gupta Setu" as per permit order, which can be verified at any point of time. It is therefore submitted that all the allegations levelled against the respondent no. 10 illegal sand mining done in Majherchar, Kanchrapara of Kalyani sub division has no basis and the instant original application should not be entertained.

7. With regard to statements made in paragraphs 6 to 6.5 of the said application, I deny and dispute each and every allegations which are contrary to the records and I repeat and reiterate my statements made in paragraph 3 (a) to 3 (i) and 4, 5, 6 to this affidavit.



8. With regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and are liable to be rejected.
9. It is further submitted that in facts and circumstances of the case the instant application is liable to dismissed summarily with exemplary cost.
10. The statements made in paragraph 1 to 8 are true to my knowledge and rest are my respectful submission before this Hon'ble Tribunal.

Identified by me

Krishnendu Bera

Advocate



[Signature]
DEPONENT



VERIFICATION

I, the Deponent above-named, do hereby verify and declare that the statements made in paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on **17 OCT 2023** day of October, 2023.

Prepared by me

Krishnendu Bera

Advocate

Encl. No. P/1864/2010

[Signature]

DEPONENT



**Solely Affirmed and
Declared before me U/S 139
CPC, (C) CRPC**

Sumitra Bhattacharyya
Notary

**Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta**

18 OCT 2023

Annexure-A₁

West Bengal Highway Development Corporation Limited
(A Wholly Owned Company of Govt. of West Bengal)

HRBC Bhawan, 4th & 5th Floor, Munshi Premchand Sarani, Kolkata - 700027
Tel: (033) 2262 5267 Tele Fax: (033) 2262 5266 Email: info@wbhdcl.gov.in
Corporate Identity Number: U45203WB2012SGC180687

www.wbhdcl.gov.in

Memo No: 2520/WBHDCL

Date: December 18, 2019

To: The District Magistrate, Nadia
Krishnanagar

Subject: :- Upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Ch. 4+565 Km) to Kampa (Ch. 35+340 Km) including elevated corridor with proposed Mogra- Kampa- Barajaguli Road Corridor in the district of North 24 Paraganas in West Bengal (Phase- II) on EPC Mode - Digging of Ponds/ Nalas/ Water Bodies/ Rivers and utilization of soil/ Silver sand thereof for water conservation regards

- Reference:
1. C.G.M., WBHDCL memo no. 2126/WBHDCL dated 23.10.2019 regarding Letter of Acceptance.
 2. DRA Infracon Pvt. Ltd Reference No. DRA/WBHDCL/KE/2019-20/011 dated 10.12.2019

Sir,

As you know, WBHDCL has been entrusted for implementation of the 4/6 Lining work of Dumdum- Barrackpore- Kalyani Expressway from Muragacha (Ch. 4+565 Km) to Kampa (Ch. 35+340 Km) and the work has been awarded to Dineshchandra R Agrawal Infracon Pvt. Ltd., to be executed on EPC Mode. There is a huge requirement of soil/ silver sand for construction of this road and the EPC Contractor has requested for information about the details of sites where the local administration would like to restore/dig/desilt such water bodies, to facilitate the requisite coordination/ arrangements with the respective Panchayats along with the requisite permissions. The EPC Contractor has committed to follow all the rules and regulations of the State Government regarding digging and transportation. It is requested from this end to extend all necessary support in this regard. A copy of the request letter of the EPC Contractor is enclosed herewith.

Thanking you,

(Ranjan Kumar)
Project Director (V), WBHDCL

Memo No: 2520/1(4)/WBHDCL

Date: December 18, 2019

Copy forwarded to:-

1. Chief General Manager, WBHDCL for kind information.
2. General Manager (I), WBHDCL for kind information.
3. Assistant Project Manager (II), WBHDCL for information & Necessary action.
- ✓ 4. Authorized Signatory, Dineshchandra R Agrawal Infracon Pvt. Ltd. for information and necessary action.

(Ranjan Kumar)
Project Director (V), WBHDCL

West Bengal Highway Development Corporation Limited

(A Wholly Owned Company of Govt. of West Bengal)

HRBC Bhawan, 4th & 5th Floor, Munshi Premchand Sarani, Kolkata - 700021
 Tel. : (033) 2262 5267. Tele Fax : (033) 2262 5266. Email : info@wbhdcl.gov.in
 Corporate Identity Number : U45203WB2012SGC180687

13

www.wbhdcl.gov.in

Memo No.: 1038/WBHDCL

Date: August 16, 2021

To: The Director
 Inland Waterways Authority of India,
 Kolkata Regional Office, Andaman Dock,
 Khidirpur, Kolkata - 700043

Subject: Upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Ch. 4+565 KM) to Kampa (Ch. 35+340 KM) including elevated connector with proposed Mogra - Kampa - Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode - **Reg. Reg. Dredging/ Desilting of Soil from River Hooghly under NW-1, Inland Waterways Authority of India for the usage in Earthwork/highway**

Reference: EPC Contractor Letter No. DRA/N24/KE/202-22/1167 dated 10.08.2021 (copy enclosed)

Dear Sir,

It is submitted for favour of your kind information that West Bengal Highway Development Corporation Limited having registered office at 4th & 5th Floor, HRBC Bhawan, Musi Premchand Sarani, Kolkata-700021 has been entrusted for the development of Kalyani Expressway in the state of West Bengal. The above subject project has been awarded to EPC Contractor M/s Dineshchandra R Agrawal Infracon Pvt. Ltd.

Vide letter under reference, the EPC Contractor has expressed their willingness for the Dredging / Desilting of Soil from River Hooghly under NW-1, Inland Waterways Authority of India for the usage in Earthwork for highway development work for the aforesaid project.

As per information, furnished by the EPC Contractor, there are sufficient quantities of silt for the river bed, which by Dredging / Desilting may be used for highway development work. As the same is under your jurisdiction, the permission for dredging and use of that silt is required from your end.

All the applicable law and permits required to adhere for getting the permission from your office shall strictly be followed and all necessary rules and regulations set by Govt. of West Bengal shall also be followed strictly by the EPC Contractor.

In view of above, it is requested to consider the proposal of EPC Contractor towards according permission for Dredging / Desilting of Soil from River Hooghly under NW-1, Inland Waterways Authority of India for the usage in Earthwork/highway, as per your convenience for the interest of public work.

Thanking you,

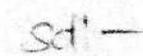

 General Manager (I), WBHDCL

Memo No.: 1038/1(4)/WBHDCL

Date: August 16, 2021

Copy forwarded to:-

1. The Chief General Manager, WBHDCL for kind information.
2. The Project Director (V), WBHDCL for information.
3. The Authorized Signatory, Dineshchandra R Agrawal Infracon Pvt. Ltd. for information.
4. The Team Leader, LEA Associates South Asia Pvt. Ltd. for information.


 General Manager (I), WBHDCL



भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण
(पोत परिवहन मंत्रालय, भारत सरकार)

INLAND WATERWAYS AUTHORITY OF INDIA

(Ministry of Shipping, Govt. of India)

क्षेत्रीय कार्यालय : पी-७८, गार्डनरीच रोड, कोलकाता-७०० ०४३ (पो बॉ)
 REGIONAL OFFICE : P-78, Garden Reach Road, Kolkata - 700 043 (W.B.)

दूरभाष : 2439 0393 / 5577 / 6055, फैक्स : 2439 5570



SAGARMALA
PORT-LED PROSPERITY

Email : iwaical@yahoo.com
dirkol.iwai@nic.in

IWAI/KOL/HYSUR-MISC/2018-19/556

03rd September 2021

To

M/s Dineshchandra R Agarwal Infracon Pvt. Ltd,
401, The Grand Mall, S.M.Road,
Ambawadi, Ahmedabad-380015
Gujrat

Sub: Dredging/excavation of silt from chainage 189.8 km and 192.0 km (downstream
and upstream of Kalayani bridge) on National Waterway (NW) No-1-reg

Ref: 1. Your letter no. DRA/KE/GEN/2021-22/1066dated:28.06.2021

2.WBHDC Memo No. 1038/WBHDC dated: 16.08.2021

Sir,

The approval alongwith no objection of the Competent Authority in exercise of powers under Article 14(1) (d) of IWAI Act,1985 is hereby conveyed only for navigational point of view for dredging/desiltation of soil from chainage 189.8 km and 192-km (downstream/upstream of kalayani Bridge) on NW-1 with following conditions: -

- i. The dredging shall be carried out in a scientific manner. The bed profile shall be in smooth level and no deep pockets shall be created.
 - ii. No spoils shall be thrown back in the river .
 - iii. Placement of dredger should be more than 70m away from navigational channel.
 - iv. Dredge pipeline or mooring of pipeline, dredger or anchor ties shall not affect the movement of inland vessels at any time.
 - v. Banks shall be suitably protected for possible erection.
 - vi. The proposed location for dredging shall be properly marked with navigational aids like bamboo marks/buoys and with navigational lights as per requirement. The placement of dredger and installation of navigational aids may be intimated to this office for inspection.
 - vii. IWAI shall not have any obligation arising out of the above clearance.
 - viii. IWAI shall have right to withdraw the above clearance at any stage during course of execution if the above de-siltation (dredging) is adverse and affecting navigational channel and navigation of vessels in any manner.
2. Further, the said locations are under the jurisdiction of Syama Prasad Mookerjee Port (SPMP), Kolkata. This no objection of IWAI is purely from the point of view of navigation by inland vessels only and obtaining NOC/permissions from project authority. SPMP Kolkata and office of the District Magistrate, Nadia, North 24 Pargana and other agencies/departments of Govt. of West Bengal or central govt. not limited to mining, revenue, safety, environment protection, fisheries etc. shall be your responsibility and concerned project authorities.

Yours faithfully,

(L. K. Rajak)

Director

Email: dirkol.iwai@nic.in

Phone: 033-24390393

Head Office : A-13, Sector-I, NOIDA, U.P. Pin - 201301

Phone : 0120-2543972 / 4004 / 2521764, Fax : 0120-02543973 / 4009 / 4041 / 2521664
E-mail : iwainoi@hub.nic.in Website : www.iwai.nic.in / www.iwai.gov.in



Amexwe-A3
Dineshchandra R. Agrawal
Infracon Pvt. Ltd.
Engineers & Contractors

536

15

01, The Grand Mall, S. M. Road, Ambawadi, AHMEDABAD - 380015. Gujarat, INDIA
Phone : 91-79-30005789, 30021789 Fax : 91-79-4002 2556 Email : drainfra89@gmail.com Website : www.draipl.com

Ref: DRAKE/GEN/2021-22/ 1227

Date: 04.09.2021

To,
The Director (Marine),
Shyama Prasad Mukherjee Port Trust (Kolkata Port Trust),
15, Strand Road, Kolkata- 700001

6/9/21

Sub: Up gradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Km. 4+565) to Kampa (Km 35+340) including elevated connector with proposed Mogra-Kampa-Barajagull Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode-Reg: Dredging/ Desilting of Soil from NW-1 for Earthwork at Kalyani Expressway (Pkg-II) from Muragacha to Kampa more.

Ref: 1. IWA/KOL/HY,SUR-MISC/2018-19/556 dt.03.09.2021
2. DRAKE/GEN/2021-22/1177 dt. 17.08.2021
3. 1038/WBHDCL dt.16.08.2021

Dear Sir,

Pursuant to the approval along with No objection vide letter under above ref at (1) under article 14(1) (d) of IWA Act,1985, we request your good self to issue No objection in favour of M/s Dinesh Chandra R. Agrawal Infracon Pvt.Ltd for dredging of spoil from the river Hooghly to be used in Construction of Kalyani Expressway Project from Muragacha to Kampa more, a project of M/s West Bengal Highway Development Corporation Limited(a wholly owned company of Govt.of West Bengal).

This Expressway is a major road connectivity from Kolkata to AllMS, Kalyani. Keeping in view, the importance of this mega project, our Authority also requested to provide required no objection.

We declare that all necessary guidelines & directives set by M/s IWA will be strictly adhered. We also shall be following all directives given by Govt.of West Bengal for smooth functioning of dredging of spoil.

The copy of approval letter is enclosed for your ready reference and necessary action please.

Thanking you and assuring you our best services at all the time.

Yours faithfully,
For Dinesh Chandra R. Agrawal Infracon Pvt. Ltd.

Kumar Nilesh
General Manager

Encl: As above

Copy to:

1. The Director, IWA, Kolkata- 700 043 – For your kind information & necessary action please.
2. General Manager I, West Bengal Highway Development Corporation Limited, 4th & 5th Floor, HRBC Bhavan, Munsii Premchand Sarani, Kolkata- 700 021.
3. Project Director V, West Bengal Highway Development Corporation Limited, 4th & 5th Floor, HRBC Bhavan, Munsii Premchand Sarani, Kolkata- 700 021.
4. Team Leader, Lea Associates South Asia Pvt.Ltd, Khardaha, Rahara, Kolkata 700118

Stamp: N. S. D. 08/09/21 3:30 PM
KOLKATA 700 043

Regional Office : Eco Suite Business Tower, Office. 205 & 206, New Town, Kolkata - 700 157
West bengal, E-mail : draipl.rob@gmail.com

Corporate Office : 401, The Grand Mall, S.M. Road, Ambawadi, Ahmedabad-380015
E-mail : draiplcorp@gmail.com

Site Office : Mouza - Chandua, LR No.- 1942, P.S.- Bijpur, Dist.- North 24 Parganas.
Pin- 743145, E-mail : kep.draipl@gmail.com



401, The Grand Mall, S. M. Road, Ambawadi, AHMEDABAD - 380015. Gujarat, INDIA
Phone : 91-79-30005789, 30021789 Fax : 91-79-4002 2556 Email : drainfra89@gmail.com Website : www.draipl.com

Ref: DRA/KE/GEN/2021-22/ 1255

Date: 13.09.2021

To,
The Chief Hydrological Engineer,
Shyama Prasad Mukherjee Port Trust (Kolkata Port Trust),
Garden Reach, Kolkata- 700043

Sub: Up gradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Km. 4+565) to Kampa (Km 35+340) including elevated connector with proposed Mogra-Kampa-Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode-Reg: Dredging/ Desilting of Soil from NW-1 for Earthwork at Kalyani Expressway (Pkg-II) from Muragacha to Kampa more.

Ref: 1. IWA/KOL/HYSUR-MISC/2018-19/556 dt.03.09.2021
2. DRA/KE/GEN/2021-22/1177 dt. 17.08.2021
3. 1038/WBHDCL dt.16.08.2021

Dear Sir,

Pursuant to the approval along with No objection vide letter under above ref at (1) under article 14(1) (d) of IWA Act.1985, we request your good self to issue No objection in favour of M/s Dinesh Chandra R. Agrawal Infracon Pvt.Ltd for dredging of spoil from the river Hooghly to be used in Construction of Kalyani Expressway Project from Muragacha to Kampa more, a project of M/s West Bengal Highway Development Corporation Limited(a wholly owned company of Govt.of West Bengal).

All required survey of Navigational Channel is already done by M/s IWA.

This Expressway is a major road connectivity from Kolkata to AIIMS, Kalyani. Keeping in view, the importance of this mega project, our Authority also requested to provide required no objection.

We declare that all necessary guidelines & directives set by M/s IWA will be strictly adhered. We also shall be following all directives given by Govt.of West Bengal for smooth functioning of dredging of spoil.

The copy of approval letter is enclosed for your ready reference and necessary action please.

Thanking you and assuring you our best services at all the time.

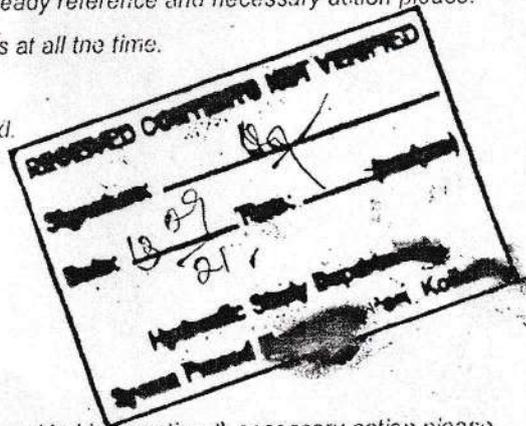
Yours faithfully,
For Dinesh Chandra R. Agrawal Infracon Pvt. Ltd.

Kumar Nilesh
General Manager

Encl: As above

Copy to:

1. The Director, IWA, Kolkata- 700 043 – For your kind information & necessary action please.
2. General Manager I, West Bengal Highway Development Corporation Limited, 4th& 5th Floor, HIBC Bhavan, Munsipremchand Sarani, Kolkata- 700 021.
3. Project Director V, West Bengal Highway Development Corporation Limited, 4th& 5th Floor, HIBC Bhavan, Munsipremchand Sarani, Kolkata- 700 021.
4. Team Leader, Lee Associates South Asia Pvt.Ltd, Khardaha, Rahara, Kolkata 700118



Regional Office : Eco Suite Business Tower, Office. 205 & 206, New Town, Kolkata - 700 157
West bengal, E-mail : draipl.rob@gmail.com

Corporate Office : 401, The Grand Mall, S.M. Road, Ambawadi, Ahmedabad-380015
E-mail : draiplcorp@gmail.com

Site Office : Mouza - Chandua, LR No.- 1942, P.S.- Bijpur, Dist.- North 24 Parganas.
Pin- 743145, E-mail : kep.draipl@gmail.com



West Bengal Highway Development Corporation Limited

(A Wholly Owned Company of Govt. of West Bengal)

HRBC Bhawan, 4th & 5th Floor, Munshi Premchand Sarani, Kolkata - 700021
Tel. (033) 2262 5267, Tele Fax : (033) 2262 5266, Email : info@wbhdcl.gov.in
Corporate Identity Number : U45203WB2012SGC180687

17

www.wbhdcl.gov.in

Memo No.: 1377/WBHDCL

Date: September 29, 2021

To: The District Magistrate
District: Nadia

Subject: Upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Ch. 4+565 KM) to Kampa (Ch. 35+340 KM) including elevated connector with proposed Mogra - Kampa - Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode - **Reg. Dredging/ De-silting of Soil from NW-1 (River Hooghly)**

Reference: 1. DRA/KE/GEN/2021-22/ 1280 dt. 23.09.2021
2. IWAI/KOL/HYSUR-MISC/2018-19/556 dt.03.09.2021

Sir,

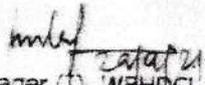
It is submitted for favour of your information M/s Dineshchandra R. Agrawal Infracon Pvt.Ltd, have been awarded the subject work under EPC Mode of Contract by West Bengal Highway Development Corporation Ltd. The subject project is one of the most important infrastructure projects, being undertaken by Government of West Bengal. The project work was initially targeted to be completed by September, 2022 but due to some reasons beyond control of the Authority and the EPC Contractor, revised target has been fixed by August, 2023.

In view to complete the work, the major challenge of the EPC Contractor is procurement of huge quantum of soil for the formation work within a very short period of time. In view to arrange the huge quantum of soil, the EPC Contractor appealed before the **Inland Waterways Authority of India (IWAI)** for dredging/ de silting from National Waterway No.1 (Hooghly River). The said Authority has conveyed their approval & consent subject to approval from your good office amongst others (copy enclosed).

The Contractor vide their letter under ref. at (1), has appealed for permission to dredge / de silt from NW-1 under jurisdiction of your good office (**copy enclosed**).

In view of above, it is requested to consider the proposal of EPC Contractor towards according permission for dredging/ de silting of soil from the NW-1 (River Hooghly) under IWAI for the usage of construction "Barrackpore -Kalyani Expressway", if otherwise permissible.

Thanking you,


General Manager (I), WBHDCL

Enclosure: As stated.

Memo No.: 1377/1(4)/WBHDCL

Date: September 29, 2021

Copy forwarded to:-

1. The Chief General Manager, WBHDCL for kind information.
2. The Project Director (V), WBHDCL for information.
3. The Team Leader, M/s LEA Associates South Asia Pvt. Ltd. for information.
4. The Authorized Signatory, M/s Dineshchandra R Agrawal Infracon Pvt. Ltd. for information & necessary action.


General Manager (I), WBHDCL



Annexure-A 539
5

Government of West Bengal
Office of the District Land & Land Reforms Officer, Nadia
Administrative Building (1st Floor), Krishnaganj, Nadia

Memo No. 2897 /MM/Nadia/2021

Date: 25 /11/2021

18

To,

The Chairman & Managing Director, WBMDTCL
WBIDC Building, DJ-10, Sector-II, 3rd Floor
Salt Lake City, Kolkata-700091

E-mail-wbmdtcltd@gmail.com

Sub: Petition of Dinesh Chandra R. Agrawala Infracon Pvt Ltd in connection with Dredging of Riverbed in NW-1 (Hooghly River) from Chainage 189.8 km and 1920km (downstream/upstream of Kalyani Bridge) and use of River-Bed material for Kalyani-Expressway Extension Project

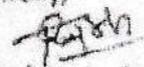
Sir,

This is to draw your kind attention to the above subject matter that Dinesh Chandra R. Agrawala Infracon Pvt Ltd who is working with Kalyani-Expressway Extension Project has obtained NOC & approval from the Inland Water Ways Authority of India (IWAI) subject to some condition as stated (Annexure-I) for dredging of River-Bed in NW-1 (Hooghly River) from Chainage 189.8 km and 1920km (downstream/upstream of Kalyani Bridge). The desilted material shall be used for the above said project. In this context letter of West Bengal Highway Development Corporation Ltd vide Memo No-1377/WBHDCL dated 29.9.2021 has been received wherein the District Magistrate Nadia has been requested to Consider the matter (Annexure-II). The petitioner has prayed for NOC/permission from the District Authority (Annexure-III).

In view of the above, necessary instruction regarding modalities of quarry permit and realisation of Royalties may kindly be given.

This is for your kind perusal.

Yours faithfully,


Additional District Magistrate And
District Land and Land Reforms Officer, Nadia

Memo No. 2897/1(3)/MM/Nadia/2021

Date: 25 /11/2021

Copy forwarded to:-

- 1) Joint Secretary to the Land & Land Reforms and Refugee Relief & Rehabilitation Department, for his kind information
- 2) General Manager(I) WBHDCL his kind information
- 3) C.A to District Magistrate, Nadia requesting him to place the letter before the Authority


Additional District Magistrate And
District Land and Land Reforms Officer, Nadia

19



Government of West Bengal
Department of Industry, Commerce and Enterprises
Mines Branch
4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016

No 100-ICE-12011(99)/8/2022-MINES-SEC-Deptt. of ICE

Dated: 22.02.2022

ORDER

Whereas the Govt. of this Department has received several representation through West Bengal Mineral Development & Trading Corporation Ltd and other statutory organisations for grant of approval for dredging/desilting operations in rivers/water bodies for the purpose of extraction of sand/silt/earth/soil as filling materials for the linear projects.

AND WHEREAS, Land & Land Reforms & Refugee, Relief & Rehabilitation Department and this Department have approved the proposal.

AND WHEREAS, a Standard Operating Procedure (SOP) in this regard has been prepared (enclosed herewith) and approved by this Department.

Now the Government of this Department has been pleased to order that henceforth West Bengal Mineral Development & Trading Corporation Ltd. will act as State Nodal Agency for carrying out dredging/desilting operations in rivers/water bodies to extract sand/silt/earth/soil for filling materials for all linear projects, guided by Standard Operating Procedure(SOP) stated above.

By order of the Governor,
Sd/-

Secretary to the Govt. of West Bengal

7275/2022/MINES-SEC(ICE) (99)/8/2022-MINES-SEC-Deptt. of ICE

Dated: 22.02.2022

Copy forwarded for information and necessary action to:

20

- 1) The Principal Secretary, Irrigation and Water ways Department, Govt. of West Bengal, Jalasampad Bhawan, Bidhannagar, kol-91
- 2) The Principal Secretary Public Health Engineering Department, Govt. of West Bengal, New Secretariat Building, kol-1
- 3) The Principal Secretary, Public Works Department, Govt. of West Bengal. Khadya Bhawan, kol-87
- 4) The Chairman cum Managing Director
West Bengal Mineral Development & Trading Corporation Ltd.
WBIDC Building, 3rd Floor, DJ 10, DJ Block, Sector-II, Bidhannagar,
Kolkata-700091 for kind information and necessary action.
This has a reference to his Memo No.MDTC/SAND/002/150 dt. 18.01.2022.
- 5) The Chief General Manager (Tech), RO, Kolkata,
- 6) The General Manager, West Bengal High way Development Corporation Ltd. HRBC
Bhawan, Munsii Premchand Sarani, kol-21
- 7-29) The District Magistrate(all) for kind information.
- 30-51) The ADM & DL & LRO (all) for kind information.

Deputy Secretary
to the Government of West Bengal

**SOP for Dredging/Desilting/Extraction of Fine Sand/Silt/Earth/Soil
for filling material**

Whereas representations have been received for grant of approval for dredging/desilting in rivers/water bodies to obtain fine sand/silt/earth/soil as filling materials mainly for the linear projects of National Highways Authority of India (NHAI), West Bengal Highway Development Corporation and other statutory bodies/organisations.

And whereas, the linear projects represent a large portion of construction activities, such as highways or waterline improvements which have significant development or strategic importance.

And whereas, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE has published Gazette NOTIFICATION New Delhi, the 28th March, 2020 S.O. 1224(E) regarding exemption of Environment Clearance for purpose of "Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc".

Thus in order to expedite the projects, the following Standard Operating Procedure (SOP) is being adopted:

1. The government organization through its Project Implementing Unit/authorized agency shall identify the stretch of river/dam/water body/area for dredging/desilting/extraction of fine sand/silt/earth/soil and conduct sample analysis of the material from an accredited lab for the purpose. Only those projects/areas having fine sand/silt/earth/soil which is only fit for filling purpose and cannot be used for construction purpose shall be considered.
2. An application with the sample analysis report has to be submitted by the Project Implementing Unit/ authorized agency to Executive Engineer, Irrigation & Waterways Department/ Concerned authority under whose jurisdiction the stretch of river/dam/water body/area falls. Executive Engineer/ Concerned authority shall verify the details, peruse the sample report and if that the area has fine sand/silt/earth/soil which is only fit for filling purposes (not construction purpose) will grant the NoC for such projects .
3. An application along with sample analysis report and with the NoC so obtained shall be submitted by the Project Implementing Unit/authorized agency duly forwarded by government organization to Department of Industry , Commerce and Enterprises with the copy to WBMDTCL.
4. Department of Industry , Commerce and Enterprises may directly or its

- authorized agency i.e. WBMDTCL may grant permission to carry out the work.
5. A copy of the said permission shall be sent to DLLRO of concerned district and Irrigation & Waterways Department/ concerned department.
 6. WBMDTCL may directly or through concerned DLLRO of the district shall create a profile for the said agency in the centralized e-challan portal.
 7. WBMDTCL may directly or through concerned DLLRO of the district shall grant excavation permit against payment of royalty, Cess , DMF and other charges for the maximum quantity as shall be intimated by the permission granting authority.
 8. The role of the WBMDTCL/ concerned DLLRO of the district is restricted to , approval of excavation permit up to the maximum quantity as shall be intimated by the permission granting authority and facilitating the generation of road e-challan through online central portal for transportation of fine sand/silt/earth/soil . However, the entire technical supervision of dredging/desilting/extraction of fine sand/silt/earth/soil is responsibility of the parent department under whose jurisdiction the stretch of river/dam/water body/area falls.
 9. All existing Environmental and other regulations will have to followed by Project Implementing Unit/authorized agency



West Bengal Highway Development Corporation Limited 23

(A Wholly Owned Company of Govt. of West Bengal)

HRBC Bhawan, 4th & 5th Floor, Munshi Premchand Sarani, Kolkata - 700021
Tel. : (033) 2262 5267, Tele Fax : (033) 2262 5266, Email : info@wbhdc.gov.in
Corporate Identity Number : U45203WB2012SGC180687

wbhdc.gov.in

Memo No.: 0373/WBHDCL

Date:

March 2, 2022

To: The Secretary to the Govt. of West Bengal
Department of Industry, Commerce & Enterprises
Shilpa Sadan, 4th Floor
4, Arabinda Tagore Sarani (Camac Street), Kolkata - 700016

Subject: Upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Ch. 4+565 KM) to Kampa (Ch. 35+340 KM) including elevated connector with proposed Mogra - Kampa - Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode - **Permission for dredging / desilting from river Hooghly**

Reference: Order dated 22.02.2022 of the Department of Industry Commerce & Enterprises, Govt. of West Bengal (copy enclosed)

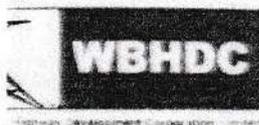
Sir,

1. West Bengal Highway Development Corporation Limited (a Wholly Owned Company of Govt. of West Bengal) having registered office at 4th & 5th Floor, HRBC Bhawan, Munshi Premchand Sarani, Kolkata - 700021 has been entrusted for development of different State Highways in the state of West Bengal.
2. The above stated subject project works have been awarded to M/s. Dineshchandra R Agrawal Infracon Pvt Ltd. (EPC Contractor) and the execution of work is under progress.
3. The EPC Contractor expressed their willingness for the Dredging / Desilting of Soil from River Hooghly under NW-1 under Inland Waterways Authority of India (IWAI) for the usage in Earthwork for highway development work for the aforesaid project and IWAI has issued NOC in this regard vide letter no. IWAI/KOL/HYSUR-MISC/2018-19/556 dated 03.09.2021 (copy enclosed).
4. Meanwhile, the Department of Industry, Commerce & Enterprises (Mines Branch), Govt. of West Bengal vide order no. 100-ICE-12011(99)/8/2022-MINES-SEC-Deptt. of ICE dated 22.02.2022 issued Standard Operating Procedure (SOP) for approval for dredging / desilting of river / water bodies.
5. EPC Contractor has submitted proposal based on the SOP for dredging / desilting of about 8 (Eight) Lakh CuM from Upstream & Downstream of Kalyani Bridge vide their letter ref. DRA/WBHDCL/KE.2021-22/1758 dated 01.03.2022 along with test reports and other relevant details (copy enclosed).
6. In view of the above, it is requested to kindly consider the proposal of EPC Contractor towards according permission for Dredging / Desilting of Soil from River Hooghly for the usage in Earthwork/highway, as per your convenience for the interest of public work.

Thanking you,


02/3/22
General Manager (I), WBHDCL

Enclosure: As stated.



24

No.: 0373/1(5)/WBHDCL

Date: March 2, 2022

forwarded to:-

The Managing Director, WBHDCL for favour of kind information please.
 The Chief General Manager, WBHDCL for kind information please.
 The Project Director (V), WBHDCL for information.
 The Team Leader, M/s LEA Associates South Asia Pvt. Ltd. for information.
 The Authorized Signatory, M/s Dineshchandra R Agrawal Infracon Pvt. Ltd. for information & necessary action.

Sd/-
 General Manager (I), WBHDCL

No.: 0373/2(5)/WBHDCL

Date: March 2, 2022

forwarded for kind information to:-

The Chairman and Managing Director, West Bengal Mineral Development & Trading Corporation Limited, 3rd Floor, WBIIDC Building, DJ - 10, Sector - II, Salt Lake City, Kolkata - 700091.
 The Director, Inland Waterways Authority of India, P-78, Garden Reach Road, Kolkata - 700043.
 The Director, Marine Department, Syama Prasad Mookerjee Port, 15, Strand Road, Kolkata - 700001.
 The District Magistrate, Nadia.
 The Additional District Magistrate and District Land & Land Reforms Officer, Nadia.

Sd/-
 General Manager (I), WBHDCL



West Bengal Highway Development Corporation Limited

(A Wholly Owned Company of Govt. of West Bengal)

HRBC Bhawan, 4th & 5th Floor, Munshi Premchand Sarani, Kolkata - 700021
 Tel: (033) 2262 5267 Tele Fax: (033) 2262 5266 Email: info@wbhdcl.gov.in
 Corporate Identity Number: U45203WB2012SGC180687

wbhdcl.gov.in

Memo No.: 0715/WBHDCL

Date:

April 6, 2022

To: The Chairman & Managing Director
 West Bengal Mineral Development and Trading Corporation Limited
 WBMDT Building, 3rd Floor, DJ - 10, Sector - II
 Salt Lake, Kolkata - 700091

Subject: Upgradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Ch. 4+565 KM) to Kampa (Ch. 35+340 KM) including elevated connector with proposed Mogra - Kampa - Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode - **Regarding dredging / desilting from Hooghly River from Ch. 189.8 Km & 192.0 Km - Submission of filled format of Annex A**

Reference: Your office letter dated MDTC/SAND/LINEAR/20/654 dated 01.04.2022

Sir,

In connection with the subject and letter under reference, please find enclosed the filled format (Annex A) for creation of login in the online portal for making statutory payments & generation of e-challans as stated in SOP.

Further, it is submitted that that the technical supervision of the work and adherence to the conditions of the SOP shall be ensured and strictly monitored during execution of works.

This is for favour of your information & kind necessary action please.

Thanking you,

[Signature]
 General Manager (I), WBHDCL

Enclosure: As stated.

Memo No.: 0715/1(4)/WBHDCL

Date:

April 6, 2022

Copy forwarded to:-

1. The Chief General Manager, WBHDCL for kind information.
2. The Project Director (V), WBHDCL for information & necessary action.
3. The Team Leader, M/s LEA Associates South Asia Pvt. Ltd. for information. He is requested to ensure that the technical supervision of the work and strict adherence to the conditions of the SOP at all times.
4. The Authorized Signatory, M/s Dineshchandra R Agrawal Infracon Pvt. Ltd. for information & necessary action. He is requested to ensure that the technical supervision of the work and strict adherence to the conditions of the SOP at all times.

[Signature]
 General Manager (I), WBHDCL

Memo No.: 0715/2(2)/WBHDCL

Date:

April 6, 2022

Copy forwarded to:-

1. The Director, Inland Waterways Authority of India for kind information & necessary technical supervision of work.
2. The District Land & Land Reforms Officer, Nadia for information please.

[Signature]
 General Manager (I), WBHDCL

Annexure-A7⁵⁴⁷

26

श्यामा प्रसाद मुखर्जी पत्तन, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
समुद्री विभाग MARINE DEPARTMENT



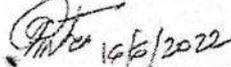
Mrn/CH/DRW/139/22

Dated: 16.06.2022

CIRCULAR

As approved by the Board of Major Port Authority for Syama Prasad Mookerjee Port, Kolkata on 30.05.2022 vide reso. No. R/109/KDS/MRN/3/05/2022, following will be applicable with immediate effect:

- . The revision of rates will be:
 - a. Hydrographic survey charges @ ₹1,02,000/- per day
 - b. Impact Assessment charges (for silt excavation) @ ₹60/- per cu.m. of the silt.
- !. Over and above, departmental charges @19.25% and contingencies @3% plus taxes (as applicable).


16/6/2022

(Capt. P. Maitra)
Chief Hydrographer (I/C)
for Director, Marine Department

27



Form No. 1222148
G.P. 22

SYAMA PRASAD MOOKERJEE PORT, KOLKATA
(NOT NEGOTIABLE)

No. 1R22/00420

Dated 07-09-2022

Received from DINESHCHANDRA R. AGRAWAL INFRACON PVT.LTD.

Party Code F10693

Pan No. AABCD2523D

the sum of RUPES TWENTY THOUSAND ONLY

in payment of SALE OF RIVER PLANS.

Rs. 20000.00

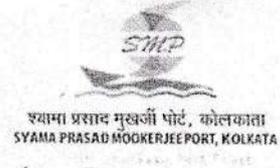
(Signature)
Treasurer

(Signature)
Financial Adviser &
Chief Accounts Officer



The Receipt is valid subject to realization of the proceeds of the Cheque

श्यामा प्रसाद मुखर्जी पत्तन, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
 समुद्री विभाग MARINE DEPARTMENT



28

No.Mrn/Silt/DineshchandraR/79/22

तारीख / Date : 10.08.2022

M/s. Dineshchandra R. Agrawal Infracon Pvt. Ltd.
 Eco Suite Business Tower, Office 205 & 206,
 New Town,
Kolkata – 700 157
 E mail : draipl.rob@gmail.com

Dear sir,

Sub: Silt excavation in River Hugli for linear projects

Please recall your letter no.DRA/KE/GEN/2021-22/1227 dated 04.09.2021 on the above subject. As you were informed then, we were awaiting the decisions of various state government bodies and hence the modalities to be followed by us for granting NOC for excavation of silt / sand from River Hugli were under revision.

You are now requested to apply in the attached Silt Excavation Application format for issuance of an NOC from Syama Prasad Mookerjee Port, Kolkata. The following will be the procedure followed by us for granting the permission:

- a) Opening a Party Code with SMP, Kolkata by the applicant;
- b) Purchase of four copies hydrographic chart of the locality to be excavated from DMD's Drawing Office;
- c) Application to the Director, Marine Department in the filled-in Silt Excavation Application format, alongwith the excavation area marked out in all four copies of the hydrographic chart;
- d) Payment of Hydrographic Survey Charges (for both pre & post excavation surveys) @ ₹1,02,000/- per day (with additional Departmental Charges @ 19.25%, Contingencies @ 3% plus 18% GST) by the applicant based on the estimated number of days required for such survey by the Commander of the locality of the excavation area;
- e) Carrying out of the large scale survey of the excavation area by the Commander / hydrographers;
- f) Inspection of the excavation area by a team of SMPK Officers, and submission of their report;
- g) Payment of Impact Assessment Charges (for silt excavation) @ ₹60% per cu.m. (with additional Departmental Charges @ 19.25%, Contingencies @ 3% plus 18% GST);
- h) On scrutiny of all documents & reports, NOC for excavation to be issued for the applied quantity and period by the Director, Marine Department.

Kindly treat this as urgent please.

Yours faithfully,

(Capt. A. Ghosh),

Director, Marine Department (I/C)

Copy to the Commander, HRS Party for information and necessary follow up please.

29

<TO BE APPLIED IN THE LETTERHEAD OF THE ORGANISATION>

Director, Marine Department
 Narasimdas Mookerjee Port, Kolkata,
 Strand Road,
 Kolkata – 700 001

Sub: Request for permission to excavate silt from River Hugli

I/We would like to excavate silt from River Hugli near (name of the area).

I/We have been already issued an NOC granted by State Nodal Agency (M/s. West Bengal Mineral Development & Trading Corp. Ltd.) and clearance granted by M/s. Inland Waterways Authority of India for areas north of Vidyasagar Setu considering marine navigation aspect (both copies attached).

OR

Kindly issue us a Provisional NOC so that I/we can approach the State Nodal Agency (M/s. West Bengal Mineral Development & Trading Corp. Ltd.) and M/s. Inland Waterways Authority of India (for areas north of Vidyasagar Setu) for obtaining necessary clearances.

Necessary information / documents as required are given below:

1.	Area of proposed excavation demarcated on 4 (four) copies latest Hydrographic Survey Chart of SMPK purchased from the DMD's Drawing Office on payment	Submitted
2.	Dumping site of excavated silt is demarcated on the river chart indicating distance from river bank	Yes / No
3.	Purpose of excavation	
4.	Quantity of silt to be excavated (in cu.m.)	
5.	Period of excavation applied for (in months)	
6.	Whether Foreshore land owned by KoPT would be utilized for stacking yard (if so, a copy of the application submitted to Land Dept. of KoPT for permission to be attached)	Yes / No
7.	Mode of transportation of excavated silt from site of excavation to stacking yard	
8.	Contact details (address, email & phone numbers) of applicant (key person with designation in case of a company) for communication	

I/We hereby declare that SMPK, Kolkata will not be held responsible for any dispute over the private land and proposed by me / us for stacking of the silt or for any complaint / disruption from any corner in transportation / stacking of silt ashore on the proposed land.

I/We am/are ready to pay Hydrographic Survey Charges and Impact Assessment Charges (for silt excavation) as per rules of SMPK, Kolkata. I/We also undertake that I/We will abide by all the rules & regulations as well as terms & conditions of SMPK, Kolkata.

I/We also hereby declare that no excavation will be carried out by us until NOC is granted to me / us SMPK.

Yours faithfully,

Signature
(Name of the applicant)

Documents needed to be enclosed with 4 (four) copies of the applications:

- A copy of money receipt towards payment of cost of 4 (four) hydrographic charts from SMPK.
- 4 nos. of river charts demarcating the proposed site of excavation in the river and the position of stack yard ashore.
- Copy of NOC granted by State Nodal Agency (M/s. West Bengal Mineral Development & Trading Corp. Ltd.).*
- Copy of clearance granted by M/s. Inland Waterways Authority of India for areas north of Vidyasagar Setu considering marine navigation aspect.*

*Not required if applying for a Provisional NOC from SMPK, Kolkata.

30



11987

SPEED POST

Code No. 1210640
G. 831 17 43

To,
M/s. DIVESHGHANDKA R. AGRAWAL INFRACON PVT. LTD.
EGO SUITE BUSINESS TOWER, OFFICE 205 B206,
NEW TOWN,
KOLKATA - 700157.

Kol - 161

Book Now Pay Later
CCU - 001 - 488

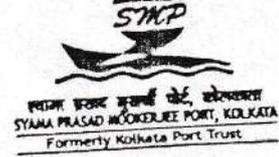
38

From,
Director, Marine Department,
श्यामा प्रसाद मुखर्जी पवन, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
C. E. 15, Strand Road,
Kolkata - 700001.



श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
समुद्री विभाग / MARINE DEPARTMENT
Phone : 033-71012343 E-mail : dychydro@kolkataporttrust.gov.in
Website : www.smpportkolkata.shipping.gov.in

Annexure-A 852



31

DMD Drawing Office,
Dated : 01-12-2022

ARN/SE-1/Dinesh Ch/110/22

M/s. Dineshchandra R. Agrawal Infracon Pvt. Ltd.
10th Suite Building, Office 205 & 206,
New Town,
Kolkata - 700 157

Sub: NOC for excavation of silt at Barrackpore - payment of Hydrographic Survey Charges

Please refer to your application for excavation of silt from River Hugli in the Barrackpore area.

As a part of the process of granting permission for excavation, you are now requested to deposit an amount of ₹2,95,670/- (Rupees two lakhs ninety five thousand six hundred and seventy only) as pre and post hydrographic survey charges to SMPK's account (Bank details appended below). On payment of the above charges, Hydrographic Survey of the excavation area will be undertaken by us.

Kindly let this office know when the amount has been transferred.


Chief Hydrographer (I/C)
for Director, Marine Department

Copy to : Commander, HRS Party for information please.

Bank Details of SYAMA PRASAD MOOKERJEE PORT, KOLKATA

Name	SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Name of the Bank	Indian Overseas Bank
Bank Account No.	067502000000491
Type of Account (current / SB / OD)	Current A/c
Address of the Branch	STRAND ROAD BRANCH KOLKATA - 700 001
IFSC CODE	IOBA0000675
MICR CODE	700020006
G.S.T. No.	19AAAJK0361L123
PAN No.	AAAJK0361L

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
 समुद्री विभाग / MARINE DEPARTMENT
 Phone : 033-71012343 E-mail : dyhydro@kolkataporttrust.gov.in
 Website : www.smpportkolkata.shipping.gov.in



No. MRN/SE-1/Dineshch. /113/22

DMD Drawing Office,

Dated: 05-12-2022

✓ M/s. Dineshchandra R. Agrawal Infracon Pvt. Ltd.
 Eco Suite Building, Office 205 & 206,
 New Town,
 Kolkata - 700 157

Dear sir,

Sub: NOC for excavation of silt at Kalyani area - payment of Hydrographic Survey Charges

Please refer to your application for excavation of silt from River Hugli in the Kalyani area.

Please note that there is a change in the geographical co-ordinates of the proposed area in Char Kanchrapara, which will now be bounded by the following co-ordinates:

A - 22 57 47.344 N; 088 24 33.656 E
 B - 22 57 47.780 N; 088 24 36.214 E
 C - 22 57 31.428 N; 088 24 40.350 E
 D - 22 57 31.419 N; 088 24 39.530 E

The proposed area near Majherchar will remain unaltered.

As a part of the process of granting permission for excavation, you are now requested to deposit an amount of ₹2,95,670/- (Rupees two lakhs ninety five thousand six hundred and seventy only) as pre and post hydrographic survey charges to SMPK's account (Bank details appended below). The concerned Commander has already been advised to take up the Hydrographic Survey of the excavation area.

Kindly let this office know when the amount has been transferred.

Thanking you,

Yours faithfully,

Chief Hydrographer (I/C)
 for Director, Marine Department

Copy to : Commander, HRS Party for information please. He is requested to submit the charts, after incorporating the changes in the Char Kanchpara co-ordinates please.

Bank Details of SYAMA PRASAD MOOKERJEE PORT, KOLKATA

Name	SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Name of the Bank	Indian Overseas Bank
Bank Account No.	067502000000491
Type of Account (Current / Saving / OD)	Current A/c
Address of the Branch	STRAND ROAD BRANCH KOLKATA - 700 001 IOBA0000675
IFSC CODE	700020006
MICR CODE	19AAAJK03611123
G.S.T. No.	AAAJK03611
PAN No.	



Dineshchandra R. Agrawal
Infracon Pvt. Ltd.
Engineers & Contractors

55
33

401, The Grand Mall, S. M. Road, Ambawadi, AHMEDABAD - 380015. Gujarat, INDIA
Phone : 91-79-30005789, 30021789 Fax : 91-79-4002 2556 Email : drainfra89@gmail.com Website : www.draipl.com

Ref: DRA/KE/GEN/2022-23/2574

Date: 05.12.2022

To,
The Director- Marine Department,
Shyama Prasad Mukherjee Port, Kolkata
15, Strand Road,
Kolkata- 700 001,

Sub: Up gradation of Kalyani Expressway to 4/6 lane configuration from Muragacha (Km. 4+565) to Kampa (Km 35+340) including elevated connector with proposed Mogra-Kampa-Barajaguli Road Corridor in the district of North 24 Parganas in West Bengal (Phase-II) on EPC Mode-Reg: **Payment of Hydrographic Survey Charges**

Ref: 1. MRN/SE-1/Dinesh Ch./110/88 dt. 01.12.2022

Dear Sir,

With reference to above cited subject, we are submitting details of payment of Hydrographic Survey Charges, Deposit Amount of Rs. 2,95,670/- Submitted in account no. 267502000000491 of Indian Overseas Bank, Strand Road, Kolkata-700 001 IFSC Code no. IOBA0000675.

Thanking you and assuring you our best services at all the time.

Yours faithfully,
For Dinesh Chandra R. Agrawal Infracon Pvt. Ltd.

Kumar Nilesh
General Manager

Encl.: As Above.

Copy to:

1. General Manager I, West Bengal Highway Development Corporation Limited, 4th & 5th Floor, HRBC Bhavan, Munsii Premchand Sarani, Kolkata- 700 021.
2. Project Director V, West Bengal Highway Development Corporation Limited, 4th & 5th Floor, HRBC Bhavan, Munsii Premchand Sarani, Kolkata- 700 021.
3. Team Leader, Lea Associates South Asia Pvt.Ltd, Khardaha, Rahara, Kolkata 700118

Regional Office : Eco Suite Business Tower, Office. 205 & 206, New Town, Kolkata - 700 157
West bengal, E-mail : draipl.rob@gmail.com

Corporate Office : 401, The Grand Mall, S.M. Road, Ambawadi, Ahmedabad-380015
E-mail : draiplcorp@gmail.com

Site Office : Mouza - Chandua, LR No.- 1942, P.S.- Bijpur, Dist.- North 24 Parganas.
Pin- 743145, E-mail : kep.draipl@gmail.com

No. MRN/SE-4/pinesh ch/59/23

DMD Drawing Office,
Dated : 29.05.23

M/s. Dineshchandra R. Agrawal Infracon Pvt. Ltd.
Eco Suite Business Tower, Office 205 & 206,
New Town,
Kolkata - 700 157

Email : draipl.rob@gmail.com

Dear sir,

Sub: NOC for excavation of silt at Kalyani (2 areas) – payment of Impact Assessment Charges & submission of Security Deposit

Reference your application for permission to excavate silt from River Hugli near Kalyani area, you are now requested to pay the Impact Assessment Charges (IAC) and arrange for submission of Security Deposit as follows:

A. Impact Assessment Charges (IAC)

Area of excavation - BARRACKPORE

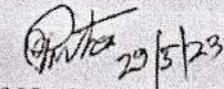
Total amount of silt proposed to be excavated (cu.m.)	Rate per cu.m.	Base price	Departmental Charges @ 19.25% on base price	Add contingency @3% on base price	Total IAC before Tax	GST @ 18%	IAC (Grand Total)
5,000	₹ 120	₹ 18,00,000	₹ 3,46,500	₹ 54,000	₹ 22,00,500	₹ 3,96,090	₹ 25,96,590

B. Security Deposit: In addition to the above, security deposit in the form of a Bank Guarantee of an amount equivalent to the Impact Assessment Charges for silt excavation (i.e. ₹22,00,500/-) has to be deposited with SMP, Kolkata during pendency of the dredging / desilting operations. This amount will be returned to you after your permitted tenure of dredging / desilting operations is over (i.e. 4 months).

The bank details of SMP, Kolkata is attached herewith.

Yours faithfully,

encl.: As stated.


Chief Hydrographer (I/C)



Dineshchandra R. Agrawal
Infracon Pvt. Ltd. 556
Engineers & Contractors 35

401, The Grand Mall, S. M. Road, Ambawadi, AHMEDABAD - 380015. Gujarat, INDIA
Phone : 91-79-30005789, 30021789 Fax : 91-79-4002 2556 Email : drainfra39@gmail.com Website : www.draipl.com

Ref: DRA/KE/GEN/2023-24/3178

Date: 01/08/2023

To,
Chief Hydrographer (I/c)- Marine Deptt,
Shyama Prasad Mukherjee port trust (Kolkata port Trust),
15, Strand Road , Kolkata-700001

Sub: Upgradation Kalyani Expressway to 4/6 lane configuration from Muragacha (Km.4+565) to Kampa (Km.35+340) including elevated connector with proposed Mogra – Kampa-Barajagull Road Corridor in the district of North 24 parganas in West Bengal (Phase-II) on EPC Mode-Reg. Bank guarantee against NOC for dredging in River Hooghly.

Ref.: 1. MRN/SE-4/Dinesh Ch./59/23 dt.29.05.2023

Dear Sir,

Pursuant to letter received from your good office vide letter under ref at (1), we have submitted Rs.25,96,950/- on dt. 10.07.2023 (copy enclosed for reference) against Impact Assessment Charges and a Bank Guarantee issued from IndusInd Bank bearing no-OGT0009230084273 issued on 26.07.2023 valid up to 31.01.2024 against Security Deposit for dredging from River Hooghly under Mouza Majerchar & Char Kancharapara under Nadia District.

Original Bank Guarantee is attached herewith for your necessary & required action.

Thanking you,

Your Faithfully,

For M/s Dineshchandra R. Agrawal Infracon Pvt. Ltd.

Kumar Nilesh
General Manager.

Encl: 1. Bank Guarantee No. OGT0009230034273 dt 26.07.23

Copy to: Capt.Abhik Chattopadhyay, Commander (PDS Party)

Received original.
Anil
28/8/23
Commander
Dredging Survey
Shyama Prasad Mukherjee
Kolkata

Regional Office : Eco Suite Business Tower, Office. 205 & 206, New Town, Kolkata - 700 157
West bengal, E-mail : draipl.rob@gmail.com

Corporate Office : 401, The Grand Mall, S.M. Road, Ambawadi, Ahmedabad-380015
E-mail : draiplcorp@gmail.com

Site Office : Mouza - Chandua, LR No.- 1942, P.S.- Bijpur, Dist.- North 24 Parganas.
Pin- 743145, E-mail : kep.draipl@gmail.com

PAYMENT ADVICE

DINESHCHANDRA R AGRAWAL INFRACON PV
CO DINESHCHANDRA R AGRAWAL INFRACO
101 RAJDANGA NABA PALLY DISHA APPT
FL NO 3A BS HDFC BANK KASBA BRANCH
KOLKATA
700107

Beneficiary's Name : SYAMA PRASAD MOOKERJEE PORT
Beneficiary's Code : DRAIPLJULY123
Beneficiary's Address :

Client Ref No : SYAMA PRASAD MOOK
Date : 10/07/2023
Bank Reference No : 307103523143

UTR Number : HDFCR52023071070648276

We have initiated a credit to the Account Number 067502000000491 for the amount of Rs.2596950 through RTGS for the below mentioned details.

IFC Code : IOBA0000675
Micr Code :
Beneficiary Bank Name : INDIAN OVERSEAS BANK
Beneficiary Brn Name :
Payment Details 1 : KALYANI SITE
Payment Details 2 : SECURITY DEPOSIT
Payment Details 3 : MONTH OF JULY 2023
Payment Details 4 :
Payment Details 5 :
Payment Details 6 :
Payment Details 7 :

This is Computer generated advice. Does not require any signature.

37⁵⁸

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Formerly Kolkata Port Trust

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
समुद्री विभाग / MARINE DEPARTMENT
Phone : 033-71012343 E-mail : dychydroi@kolkataporttrust.gov.in
Website : www.smpportkolkata.shipping.gov.in

DMD Drawing Office,

Dated : 23.08.23

No. MRN/SE-4/Dinesh Ch./92/23

M/s. Dineshchandra R. Agrawal Infracon Pvt. Ltd.
Eco Suite Business Tower, Office 205 & 206.
New Town,
Kolkata – 700 157

Email : draipl.rob@gmail.com

Dear sir,

Sub: NOC for excavation of silt at Kalyani (2 areas) in the survey localities of Sahagunj to Bansberia and Bansberia to Tribeni

You had applied for permission to excavate 15,000 cu.m. of silt from River Hugli at Kalyani (2 areas) over a period of 4 (four) months. The excavated silt would be used for upgradation of Kalyani Expressway, which is a linear project.

The areas of excavation are bound by the four points (A, B, C & D) as demarcated in the large scale surveys of both the areas (both charts attached), the geographical positions of which in WGS 1984 datum are:

Points	<u>Sahagunj to Bansberia (Area – 1)</u>	<u>Bansberia to Tribeni (Area – 2)</u>
A	22° 57' 47.3" N; 088° 24' 33.6" E	22° 59' 25.8" N; 088° 24' 27.7" E
B	22° 57' 47.8" N; 088° 24' 36.2" E	22° 59' 24.8" N; 088° 24' 30.6" E
C	22° 57' 31.4" N; 088° 24' 40.3" E	22° 58' 58.7" N; 088° 24' 21.4" E
D	22° 57' 31.4" N; 088° 24' 39.5" E	22° 58' 59.1" N; 088° 24' 17.7" E

After consideration by the Marine and Hydraulic Study Departments of SMP, Kolkata, you are hereby allowed to excavate 15,000 cu.m. of silt from the aforesaid location over a period of 4 (four) months, subject to the following conditions:

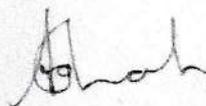
- You shall apply separately to M/s. WBMTDCL and obtain all necessary permissions to excavate silt as may be required under law.
- You are to comply with all government rules, regulations and terms & conditions as may be applicable.
- You will have to submit the initial Stock Permit issued by the Competent Authority of Govt. of West Bengal so empowered to the Marine Department, SMP, Kolkata. The

- term of the excavation permission will commence from the issual of the initial Stock Permit.
- d) **The excavated silt will have to be solely used for the purpose as indicated in your application, i.e. as filling material for linear projects.**
 - e) No barrier shall be made across the river for any purpose that may hinder safe passage of any craft.
 - f) Mechanical craft used for the purpose of excavation shall have all valid licenses as are required by law. A maximum of 2 such craft may be used for the purpose per area of excavation.
 - g) Transportation / storage of silt in the stacking yard as declared by you should be undertaken as per the norms of the local municipal authorities and shall not create any public nuisance.
 - h) Stacking of silt should not be done on the foreshore area of SMP, Kolkata.
 - i) SMP, Kolkata will not be held responsible for any dispute over the private land to be used for stacking of silt, as proposed in your application or with respect to transportation of silt ashore.
 - j) The excavation area should not be deepened at a time by more than 2m below the existing bed level.
 - k) No excavation shall be undertaken beyond the stipulated boundary.
 - l) The quantity of silt excavated shall not exceed the declared quantity under any circumstances.
 - m) You will not be allowed to excavate silt within a distance of 50m from the high bank.
 - n) You will stick to the conditions as indicated in your letters.

You are also requested to submit an undertaking in the given format.

Thanking you.

Yours faithfully,

 23/8/23

(Capt. A. Ghosh)

Director, Marine Department

Copy to: the Chief Hydraulic Engineer (LC) for information please.

Copy to: the Commander, HRS Party for information please. He is requested to monitor the work at regular intervals as deemed fit.

Copy to: M/s. West Bengal Mineral Development & Trading Corporation Ltd., 3rd Floor, DJ-10, WBHDC Building, 121 Block, Sector II, Salt Lake City, Kolkata - 700091, for information please.

Annexure-Ag

39



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 84/T/22-23/260522035639/PT

Permit Date : 26/05/2022

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 23/05/2022 .

Where as it also appears that payment for such extraction has been done on 26/05/2022. The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

SI No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty Collection of Royalties from Mines and Minerals-Royalties	0029-08-004-002-09	498000.00
2	Cess Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-004-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRN0406302456 dated 26/05/2022 has been approved in the system on 26/05/2022 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 26/05/2022 to 07/07/2022.

Memo No : 013/3
Dated : 24/05/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

On QR code scanning pl check that the website address bar shows mdcl.wb.gov.in as that is the only genuine website of the government.

40



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 349/T/22-23/310822110818/PT

Permit Date : 31/08/2022

Where as it appears that **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD**, Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, **KANCHARAPARA [104/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on 17/08/2022 .

Where as it also appears that payment for such extraction has been done on 31/08/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

SI No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-004-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-004-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCH13071291 dated 30/08/2022 has been approved in the system on 31/08/2022 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD**, in respect of the Dredging/Desilting Material Stock Char Kanchrapara, **KANCHARAPARA [104/SS2022]** under **CHAKDAHA** Dev. Block with the validity from 27/08/2022 to 04/10/2022.

Memo No : 013/8

Dated : 26/08/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

On QR code scanning pl check that the website address bar shows mdtcl.wb.gov.in as that is the only genuine website of the government.

41



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 608/T/22-23/151122010205/PT

Permit Date : 15/11/2022

Where as it appears that MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 20/10/2022 .

Where as it also appears that payment for such extraction has been done on 15/11/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 200000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-04-002-09	166000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-04-002-27	30000.00
3	DMF		16600.00
4	Income Tax		3320.00
5	Convenience Fees (Including GST)		3918.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			219838.00

The payment of Rs 219838.00 /- vide Transaction Reference Number BRNCHR9694275 dated 14/11/2022 has been approved in the system on 15/11/2022 .

Hence, Prayer for Stock Permit for 200000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 08/11/2022 to 04/12/2022.

Memo No : 013/11

Dated : 07/11/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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42



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 844/T/22-23/100123081922/PT

Permit Date : 10/01/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 20/12/2022 .

Where as it also appears that payment for such extraction has been done on 10/01/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty Collection of Royalties from Mines and Minerals-Royalties	0029-00-04-002-09	498000.00
2	Cess Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-04-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCH14356434 dated 09/01/2023 has been approved in the system on 10/01/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 05/01/2023 to 03/02/2023.

Memo No : 013/14

Dated : 04/01/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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43



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 955/T/22-23/260223081040/PT

Permit Date : 26/02/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 07/02/2023 .

Where as it also appears that payment for such extraction has been done on 26/02/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-06-004-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-06-004-002-27	90000.00
	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCH18583897 dated 25/02/2023 has been approved in the system on 26/02/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 23/02/2023 to 23/03/2023.

Memo No : 013/16

Dated : 22/02/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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44



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 1195/T/23-24/060423024704/PT

Permit Date : 06/04/2023

Where as it appears that **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD**, Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, **KANCHARAPARA [104/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on 27/03/2023 .

Where as it also appears that payment for such extraction has been done on 06/04/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

SI No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty Collection of Royalties from Mines and Minerals-Royalties	0029-00-004-002-09	498000.00
2	Cess Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-004-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCH12262816 dated 06/04/2023 has been approved in the system on 06/04/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD** in respect of the Dredging/Desilting Material Stock Char Kanchrapara, **KANCHARAPARA [104/SS2022]** under **CHAKDAHA** Dev. Block with the validity from 01/04/2023 to 11/05/2023.

Memo No : 013/18

Dated : 31/03/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 1762/T/23-24/220523083631/PT

Permit Date : 22/05/2023

Where as it appears that MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 10/05/2023 .

Where as it also appears that payment for such extraction has been done on 22/05/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Q/A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-08-004-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-004-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCHM6469491 dated 20/05/2023 has been approved in the system on 22/05/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 17/05/2023 to 15/06/2023.

Memo No : 013/2

Dated : 16/05/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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46

Announcement A-19



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 2413/T/23-24/170723061151/PT

Permit Date : 17/07/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 27/06/2023 .

Where as it also appears that payment for such extraction has been done on 17/07/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 400000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-004-002-09	332000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-004-002-27	60000.00
3	DMF		33200.00
4	Income Tax		6640.00
5	Convenience Fees (Including GST)		7835.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			439675.00

The payment of Rs 439675.00 /- vide Transaction Reference Number BRNCHN1411225 dated 15/07/2023 has been approved in the system on 17/07/2023 .

Hence, Prayer for Stock Permit for 400000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Kanchrapara, KANCHARAPARA [104/SS2022] under CHAKDAHA Dev. Block with the validity from 11/07/2023 to 16/08/2023.

Memo No : 013/6

Dated : 10/07/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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47



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 80/T/22-23/130522052157/PT

Permit Date : 13/05/2022

Where as it appears that **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD** , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Nandan Bati, **KANCHARAPARA [105/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on 10/05/2022 .

Where as it also appears that payment for such extraction has been done on 13/05/2022, The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 800000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-06-04-002-09	664000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-04-002-27	120000.00
3	DMF		66400.00
4	Income Tax		13280.00
5	Convenience Fees (Including GST)		15670.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		879350.00

The payment of Rs 879350.00 /- vide Transaction Reference Number BRN891301060 dated 13/05/2022 has been approved in the system on 13/05/2022 .

Hence, Prayer for Stock Permit for 800000.00 cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD** in respect of the Dredging/Desilting Material Stock Char Nandan Bati, **KANCHARAPARA [105/SS2022]** under **CHAKDAHA Dev. Block** with the validity from 14/05/2022 to 25/06/2022.

Memo No : 013/2

Dated : 12/05/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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48



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 116/T/22-23/090722115648/PT

Permit Date : 09/07/2022

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 26/06/2022 .

Where as it also appears that payment for such extraction has been done on 09/07/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty Collection of Royalties from Mines and Minerals-Royalties	6029-00-04-002-09	498000.00
2	Cess Collection Of Royalties from Mines and Minerals-Royalties-other receipts	6029-00-04-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCH38583849 dated 07/07/2022 has been approved in the system on 09/07/2022 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS2022] under CHAKDAHA Dev. Block with the validity from 30/06/2022 to 10/08/2022.

Memo No : 013/5

Dated : 29/06/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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49



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 339/T/22-23/220822060804/PT

Permit Date : 22/08/2022

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS,022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 10/08/2022 .

Where as it also appears that payment for such extraction has been done on 22/08/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 500000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-04-002-09	41500.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-04-002-27	7500.00
3	DMF		4150.00
4	Income Tax		8340.00
5	Convenience Fees (Including GST)		9714.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			54954.00

The payment of Rs 54954.00 /- vide Transaction Reference Number BRNCHK2278613 dated 20/08/2022 has been approved in the system on 22/08/2022 .

Hence, Prayer for Stock Permit for 500000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD in respect of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS2022] under CHAKDAHA Dev. Block with the validity from 19/08/2022 to 24/09/2022.

Memo No : 013/7

Dated : 18/08/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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50



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 609/T/22-23/151122010550/PT

Permit Date : 15/11/2022

Where as it appears that MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS/2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 20/10/2022 .

Where as it also appears that payment for such extraction has been done on 15/11/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 200000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-04-002-09	16600.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-04-002-27	3000.00
3	DMF		1660.00
4	Income Tax		330.00
5	Convenience Fees (Including GST)		398.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
	Total		21988.00

The payment of Rs 219838.00 /- vide Transaction Reference Number BRNCHR2694925 dated 14/11/2022 has been approved in the system on 15/11/2022 .

Hence, Prayer for Stock Permit for 200000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Char Nandan Bati, KANCHARAPARA [105/SS2022] under CHAKDAHA Dev. Block with the validity from 08/11/2022 to 04/12/2022.

Memo No : 013/12

Dated : 07/11/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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51



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 74/T/22-23/260422024708/PT

Permit Date : 26/04/2022

Where as it appears that **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD** , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, **KANCHARAPARA [103/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on 13/04/2022 .

Where as it also appears that payment for such extraction has been done on 26/04/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of **600000.00** cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of **Rs 659513.00** /- vide Transaction Reference Number **BRN888501386** dated 26/04/2022 has been approved in the system on 26/04/2022 .

Hence, Prayer for Stock Permit for **600000.00** cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD**, in respect of the Dredging/Desilting Material Stock **Majherchar, KANCHARAPARA [103/SS2022]** under **CHAKDAHA** Dev. Block with the validity from 14/04/2022 to 25/05/2022.

Memo No : 013/1

Dated : 13/04/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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52



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 85/T/22-23/260522102658/PT

Permit Date : 26/05/2022

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 23/05/2022 .

Where as it also appears that payment for such extraction has been done on 26/05/2022.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 500000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	415000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	75000.00
3	DMF		41500.00
4	Income Tax		8300.00
5	Convenience Fees (Including GST)		9794.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			549594.00

The payment of Rs 549594.00 /- vide Transaction Reference Number BRN0405674033 dated 25/05/2022 has been approved in the system on 26/05/2022 .

Hence, Prayer for Stock Permit for 500000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 26/05/2022 to 07/07/2022.

Memo No : 013/4

Dated : 24/05/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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53



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 129/T/22-23/240722041859/PT

Permit Date : 24/07/2022

Where as it appears that **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD**, Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, **KANCHARAPARA [103/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on **08/07/2022**.

Where as it also appears that payment for such extraction has been done on **24/07/2022**.

The Permission Holder has deposited Royalty, Cess, Contribution to DMF, TDS and Convenience Fees for Stock of **600000.00** cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs **659513.00** /- vide Transaction Reference Number **BRNCHJ9936579** dated **22/07/2022** has been approved in the system on **24/07/2022**.

Hence, Prayer for Stock Permit for **600000.00** cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD**, in respect of the Dredging/Desilting Material Stock Majherchar, **KANCHARAPARA [103/SS2022]** under **CHAKDAHA** Dev. Block with the validity from **22/07/2022** to **22/08/2022**.

Memo No : 013/6

Dated : 21/07/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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54



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 356/T/22-23/310822111000/PT

Permit Date : 31/08/2022

Where as it appears that **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD**, Permission Holder or authorized person of the Dredging/Desilting Material Stock **Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on **23/08/2022**.

Where as it also appears that payment for such extraction has been done on **31/08/2022**.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of **600000.00** cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head Of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of **Rs 659513.00** /- vide Transaction Reference Number **BRNCHK5072241** dated **30/08/2022** has been approved in the system on **31/08/2022**.

Hence, Prayer for Stock Permit for **600000.00** cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD**, in respect of the Dredging/Desilting Material Stock **Majherchar, KANCHARAPARA [103/SS2022]** under **CHAKDAHA Dev. Block** with the validity from **27/08/2022** to **04/10/2022**.

Memo No : 013/9

Dated : 26/08/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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55



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 566/T/22-23/011122043636/PT

Permit Date : 01/11/2022

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 12/10/2022 .

Where as it also appears that payment for such extraction has been done on 01/11/2022.

The Permission Holder has deposited Royalty , Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

SI No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCHK3714931 dated 21/10/2022 has been approved in the system on 01/11/2022 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 14/10/2022 to 26/11/2022.

Memo No : 013/10

Dated : 13/10/2022

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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56



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 843/T/22-23/100123081701/PT

Permit Date : 10/01/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 20/12/2022 .

Where as it also appears that payment for such extraction has been done on 10/01/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCHL4356999 dated 09/01/2023 has been approved in the system on 10/01/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 05/01/2023 to 03/02/2023.

Memo No : 013/13

Dated : 04/01/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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57



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 954/T/22-23/260223080930/PT

Permit Date : 26/02/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 07/02/2023 .

Where as it also appears that payment for such extraction has been done on 26/02/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 600000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs 659513.00 /- vide Transaction Reference Number BRNCHL3583854 dated 25/02/2023 has been approved in the system on 26/02/2023 .

Hence, Prayer for Stock Permit for 600000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 23/02/2023 to 24/03/2023.

Memo No : 013/15

Dated : 22/02/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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58



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 1194/T/23-24/060423024921/PT

Permit Date : 06/04/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 27/03/2023 .

Where as it also appears that payment for such extraction has been done on 06/04/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 300000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	249000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	45000.00
3	DMF		24900.00
4	Income Tax		4980.00
5	Convenience Fees (Including GST)		5876.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			329756.00

The payment of Rs 329756.00 /- vide Transaction Reference Number BRNCHM2763451 dated 06/04/2023 has been approved in the system on 06/04/2023 .

Hence, Prayer for Stock Permit for 300000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 01/04/2023 to 01/05/2023.

Memo No : 013/17

Dated : 31/03/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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59



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 1761/T/23-24/220523083540/PT

Permit Date : 22/05/2023

Where as it appears that **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD** , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, **KANCHARAPARA [103/SS2022]**, P.S - **CHAKDAHA, NADIA** has applied for Stock permit for extraction of Dredging/Desilting Material on **10/05/2023** .

Where as it also appears that payment for such extraction has been done on **22/05/2023**.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of **600000.00** cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	498000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	90000.00
3	DMF		49800.00
4	Income Tax		9960.00
5	Convenience Fees (Including GST)		11753.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			659513.00

The payment of Rs **659513.00** /- vide Transaction Reference Number **BRNCHM6468490** dated **20/05/2023** has been approved in the system on **22/05/2023** .

Hence, Prayer for Stock Permit for **600000.00** cft of Dredging/Desilting Material is hereby allowed in favour of **MS DINESH CHANDRA RAGRAWAL INFRACON PVT LTD**, in respect of the Dredging/Desilting Material Stock Majherchar, **KANCHARAPARA [103/SS2022]** under **CHAKDAHA** Dev. Block with the validity from **17/05/2023** to **15/06/2023**.

Memo No : 013/1

Dated : 16/05/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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60



Government of West Bengal

Stock Permit [NOT FOR SALE]

Permit No : 2411/T/23-24/170723023331/PT

Permit Date : 17/07/2023

Where as it appears that MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD , Permission Holder or authorized person of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022], P.S - CHAKDAHA, NADIA has applied for Stock permit for extraction of Dredging/Desilting Material on 27/06/2023 .

Where as it also appears that payment for such extraction has been done on 17/07/2023.

The Permission Holder has deposited Royalty ,Cess, Contribution to DMF, TDS and Convenience Fees for Stock of 400000.00 cft Dredging/Desilting Material accordingly in the following manner :-

Sl No	Head of A/C Description	Head Of A/c	Amount(Rs)
1	Royalty-Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	332000.00
2	Cess-Collection Of Royalties from Mines and Minerals-Royalties-other receipts	0029-00-104-002-27	60000.00
3	DMF		33200.00
4	Income Tax		6640.00
5	Convenience Fees (Including GST)		7835.00
6	Prescribed Cost		0
7	Penalty/Other Charges		0.00
Total			439675.00

The payment of Rs 439675.00 /- vide Transaction Reference Number BRNCHN110132 dated 15/07/2023 has been approved in the system on 17/07/2023 .

Hence, Prayer for Stock Permit for 400000.00 cft of Dredging/Desilting Material is hereby allowed in favour of MS DINESH CHANDRA R AGRAWAL INFRACON PVT LTD, in respect of the Dredging/Desilting Material Stock Majherchar, KANCHARAPARA [103/SS2022] under CHAKDAHA Dev. Block with the validity from 11/07/2023 to 16/08/2023.

Memo No : 013/5

Dated : 10/07/2023

Additional District Magistrate &
District Land and Land Reforms Officer NADIA

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BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL

O.A. No. 94/2023/EZ

In the matter of :

All India Anti Corruption Organization
.....Applicant

-Versus-

The State of West Bengal & Ors.
.....Respondents.



COUNTER AFFIDAVIT BY
RESPONDENT NO. 10

Krishnendu Bera ,
Advocate.
7, Old Post Office Street.
(1st. Floor) Room No. 14.
Kolkata-700001.
9804470595 (M)
Email : krishnendubera87@gmail.com